

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.4
IA(IBC)(PLAN)/5 (CH)2024
IA(I.B.C)/1736 (CH)2023, IA(I.B.C)/702 (CH)2024
IA(I.B.C)/703 (CH)2024, IA(I.B.C)/1231 (CH)2024
IA(I.B.C)/1436 (CH)2024, IA(I.B.C)/1472 (CH)2024
In
CP(IB) No.132/Chd/Hry/2022
(Admitted)

IN THE MATTER OF:
Capriso Finance Ltd.

...
Petitioner/Financial Creditor

Versus

Trishul Dream Homes Ltd.

...
Respondent/Corporate Debtor

Under Section 7, 30, 19(2), 45 (1) of IBC
Sec 43(1) r/w Sec 44 (1)
Rule : 11 of NCLT, 2016

Order delivered on 03.07.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Aalok Jagga and Mr. Ajay Pal Madaan,
Advocates

ORDER

IA (IBC)/1231(CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the 12th progress report for the period starting from 13.03.2024 to 12.04.2024. The same is taken on record subject to just exceptions. Thus, IA (IBC)/1231(CH)2024 is allowed.

IA (IBC)/1436(CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the progress report for the period starting from

30.04.2024 to 15.05.2024. The same is taken on record subject to just exceptions. Thus, IA (IBC)/1436(CH)2024 is allowed.

IA (IBC)/1472(CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 for placing on record the progress report for the period starting from 16.05.2024 to 15.06.2024. The same is taken on record subject to just exceptions. Thus, IA (IBC)/1472(CH)2024 is allowed.

IA(IBC)(PLAN)/5 (CH)2024, IA(I.B.C)/1736 (CH)2023, IA(I.B.C)/702 (CH)2024, IA(I.B.C)/703 (CH)2024

Let all these IAs be posted to 16.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**